

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (S) No. 7353 of 2019**

Niraj Kumar ... **Petitioner**

**-Versus-**

The State of Jharkhand & Others ... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
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For the Petitioner : Mr. Ajit Kumar, Advocate  
For the State : Mr. Ravi Kerketta, A.C. to A.A.G.-IV  
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07/11.09.2020. Heard Mr. Ajit Kumar, learned counsel for the petitioner and Mr. Ravi Kerketta, learned counsel for the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Ajit Kumar, learned counsel for the petitioner submits that he is in receipt of the counter affidavit filed by the respondent-State. He seeks two weeks' time to file rejoinder to the said counter affidavit.

Learned counsel for the respondent-State submits that the counter affidavit has been filed on 24.08.2020.

The said counter affidavit is not on the record.

Office to trace and place it on the record.

Post this matter on 01.10.2020.

**(Sanjay Kumar Dwivedi, J.)**

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